GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2738

TO BE ANSWERED ON THE 5TH AUGUST, 2025/ SARVANA 14, 1947 (SAKA)

ELECTRONIC EVIDENCE IN CRIMINAL PROCEEDINGS

†2738. SHRI ASHOK KUMAR YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the steps taken by the Government to promote the use of technology in the new criminal law system;
- (b) whether the importance to electronic evidence in criminal proceedings is given under the new criminal laws;
- (c) whether the new criminal law provides for the facility of recording the statements of witnesses through video conferencing; and
- (d) if so, the steps taken by the Government to implement it?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) & (b): To significantly improve the speed, efficiency and transparency of the judicial process, applications like e-Sakshya, e-Summon and Nyaya-Shruti (VC) have been developed. While the e-Sakshya enables lawful, scientific and tamper-proof collection, preservation and electronic submission of digital evidence thus ensuring authenticity and reducing delays, e-Summon allow summons to be delivered through electronic means, making the process faster, time-bound and easily trackable. Nyaya-Shruti (VC) facilitates virtual appearance of accused persons, witnesses,

police officials, prosecutors, scientific experts, prisoners etc. through video conferencing. Integration with Medico Legal Examination & Postmortem Reporting (MedLeaPR) application for exchanging Medico Legal Reports with Hospitals is also provided for.

National Crime Records Bureau (NCRB) has developed software patches to upgrade Crime and Criminal Tracking Network Systems (CCTNS) application for providing 23 new functionalities as per the provisions of new criminal laws. These patches have been given to the States/ UTs for deployment.

NCRB has also launched a Mobile App called 'NCRB Sankalan of Criminal Laws' as a comprehensive guide on new criminal laws for the benefit of all stakeholders. This Mobile App is available on Android and iOS platforms.

(c) & (d): Section 254 (Evidence for Protection), section 265 (Evidence for Prosecution) and section 266 (Evidence for Defence) of Bhartiya Nagarik Suraksha Sanhita (BNNS), 2023 provide for use of audio-video electronic means for recording of evidence and examination of witnesses. Further, section 530 of BNSS provides that all trials, inquiries and proceedings under BNSS may be held in electronic mode, by use of electronic communication or use of audio-video electronic means.
